

(ग) केन्द्रीय सरकार की नीति बाषावी घातकतयकों के संरक्षण से संबंधित ज्ञापन में विहित है, जो कि 4 सितम्बर, 1956 को संसद् में पेश किया गया था। इस ज्ञापन के उपबन्धों की पुष्टि 10-12 अगस्त, 1961 को हुए मुख्य नवियों के सम्मेलन में की गई थी।

**Next Below Rule Benefit to I.A.S. Officers**

157. **Shri Joytirney Dasu:**  
**Shri B. K. Medak:**  
**Shri Mohammad Ismail:**

Will the Minister of Home Affairs be pleased to state:

(a) the number of officers of I.A.S. Cadre given the benefit of next below rule during the years from 1960 to 1966;

(b) the number of cases where in the opinion of the Central Government, the applications were unjustified;

(c) the total amount that was drawn by the involved officers during the said period, year-wise; and

(d) whether, in terms of an objection from the Accountant General, West Bengal Government are making efforts to recover part or whole of such amount drawn by such officers?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (d). The information is being collected and will be laid on the Table of the House.

#### **Commemorative Stamps**

158. **Shri A. K. Gopalan:**  
**Shri P. Ramamurthi:**

Will the Minister of Communications be pleased to state:

(a) whether the Commemorative stamps of Sree Narayana Guru will be out on his birthday this year; and

(b) if not, the reasons therefor?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri L. K. Gujral):

(a) Yes, Sir.

(b) Does not arise.

**Lakshmi Rattan Cotton Mills, Kanpur**

159. **Shri S. M. Banerjee:**  
**Shri Madhu Limaye:**

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Lakshmi Rattan Cotton Mills, Kanpur has not paid the Provident Fund and Employees State Insurance dues to Government;

(b) if so, whether prosecutions have been launched against the Mills; and

(c) if not, the reasons therefor?

The Minister of Labour and Rehabilitation (Shri Haldhi): (a) Yes.

(b) Yes.

(c) Does not arise.

#### **Joint Consultative Machinery**

160. **Shri S. M. Banerjee:**  
**Shri Madhu Limaye:**  
**Dr. Kam Manohar Lohia:**  
**Shri George Fernandes:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Joint Consultative Machinery is not functioning properly;

(b) whether the All-India Engagee Employees Federation and some of the other Unions have not participated in it; and

(c) if so, the reason therefor and the steps taken to bring other Unions and Federations into the Joint Consultative Machinery?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) No Sir. The scheme for

J.C.M. has been functioning well so far.

(b) The All India Defence Employees Federation is the only major federation which has not joined the J.C.M. scheme so far.

(c) The A.I.D.E.F. wants the revival of the permanent negotiating machinery which was in existence in the Ministry prior to 1960. This machinery ceased to exist after the recognition of the A.I.D.E.F. which was the only federation in existence prior to 1960 was withdrawn. The circumstances today are different from what they were prior to 1960 and a comprehensive scheme of consultation and arbitration has been introduced for all the Central Government Ministries and Departments in the form of the J.C.M. There are two federations of Defence employees today, the I.N.D.W.F. and the A.I.D.E.F. and the former is participating in the scheme. Efforts are being made to persuade the A.I.D.E.F. to agree to join the Scheme. Its final decision which was promised by the first week of May, 1967, is still awaited.

**Mohit Chaudhuri and Sunil Das**  
Espionage Case

161. Shri S. M. Banerjee:  
Shri Madhu Limaye:  
Shri N. S. Sharma:  
Shri Ram Gopal Chaturvedi:  
Shri A. K. Vajpayee:  
Shri Brij Bhawan Lal:  
Shri Sharda Nand:  
Shri Surendranath Subudhy:  
Shri Hem Boren:  
Shri Siddheshwar Prasad:  
Shri Hanumanthra Ushak:  
Shri Dhananwar Meena:  
Shri K. Pradhani:  
Shri Meerji Bhal:

Will the Minister of Home Affairs be pleased to state:

(a) whether the investigations regarding the espionage case involving Shri Mohit Chaudhuri and Shri Sunil Das have been completed;

(b) if so, the result thereof; and

(c) if not, the reasons for the delay?

The Minister of State in the Ministry of Home Affairs (Shri Vihya Charan Shukla): (a) The investigation is in its final stages.

(b) and (c). The investigation is still going on. Final decision will be taken on its completion.

**Arrears of Telephone Bills of Central Ministers and Officers**

162. Shri Madhu Limaye:  
Dr. Ram Manohar Lohia:  
Shri S. M. Banerjee:  
Shri George Fernandes:

Will the Minister of Communications be pleased to refer to the reply given to Starred Question No. 587 on the 30th November, 1966 and state:

(a) how much of the total arrears of Rs. 2.20 crores outstanding against the names of the Ministers and Officers of the Central Government for the period ending 30th November, 1965 have since been recovered;

(b) the amount of the new arrears that has accumulated since that date so far; and

(c) the details of the arrears of each Central Minister and Officer at the Secretaries level?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) to (c). The arrears of Rs. 2.20 crores outstanding on 1-6-1966 for bills issued in the period ending 30-11-1965 were against all Government subscribers including State, and Central Government (including Defence) and not merely against the names of the Ministers and Officers of the Central Government. Information on the amount of arrears outstanding against Ministers and Officers of Central Government as now asked for is not readily available. The data is being collected and will be placed on the Table of the House in due course.